

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2244
TO BE ANSWERED ON 28TH JULY, 2017**

FOREIGN DOCTORS AS FACULTY

2244. DR. BOORA NARSAIAH GOUD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any proposal to permit foreign doctors/ academicians in medicine as faculty in Indian medical colleges and if so, the details thereof;
- (b) whether it is also true that Medical Council of India (MCI) is planning to give temporary registration numbers without any screening test; and
- (c) if so, justification in permitting foreign medical faculty without any screening test as teachers and not permitting foreign medical graduates to practice without screening test?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): No. However, MCI with a view to address the shortfall of faculty in Medical Colleges has amended the regulations vide notification dated 11.03.2017 which prescribes that if a person with a Postgraduate Medical Qualifications awarded in United States of America, United Kingdom, Canada, Australia and New Zealand desires to take up teaching appointments in a medical college, his/her qualification can be considered as equivalent qualification for the post of Assistant Professor in respective department in Medical College in India.

Further, temporary permission to practice medicine in India as a foreign doctor may be granted under Section 14 (1) of the IMC Act, 1956. Such permission is limited to the institution to which they are attached for the time being for the purpose of teaching, research or charitable work.